

The Government of Tamil Nadu has also brought out a Legislation called Tamil Nadu Acquaculture (Regulation) Act, 1995 with effect from 3-5-95, which inter-alia provides for ecologically sustainable acquaculture practices. The Supreme Court has presently prohibited conversion of agricultural land for acquaculture of prawns.

Railway Network and Infrastructure Development in U.P.

3248. **SHRI MAULANA OBAIDULLAH KHAN AZMI:** Will the Minister of RAILWAYS be pleased to state:

(a) the areas in Uttar Pradesh where there is potential for developing railway network;

(b) the plans and schemes in this regard; and

(c) the steps taken to intensify railway network and to augment railway infrastructure development in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) Based on representations from MPs and State Govts. regarding the lines required for the development of rail network in Uttar Pradesh, the following surveys for new lines have been taken up:—

1. Panipat to Meerut (100 Kms.) (Partly in U.P.)
2. Rishikesh — Dehradun (30 Kms.).
3. Haridwar — Ramnagar via Kotdwara (125 Kms.).
4. Dehradun to Saharanpur (70 Kms.).
5. Kiccha — Sitarganj—Nanak Mata-Khatema (55 Kms.).
6. Tanakpur-Purnagiri (15 Kms.).
7. Muzaffarnagar to Haridwar via Roorkee (95 Kms.).
8. Rishikesh to Karanprayag (185 Kms.).
9. Chandigarh—Dehradun via Pounta Saheb (220 Kms.) (Partly in U.P.)

Further consideration of the above projects would be possible once the survey reports become available.

(c) The following works are in progress in Uttar Pradesh which will augment the railway infrastructure on their completion;

NEW LINES

1. Bagha-Chhitauni rail link restoration project (Partly in U.P.).
2. Katra-Faizabad.
3. Guna-Etawah (Partly in U.P.)

GAUGE CONVERSION

1. Kashipur-Lalkuan
2. Mathura-Achnera.
3. Khadda-Gorakhpur.
4. Mau-Shahganj.

DOUBLINGS

1. Muradnagar-Meerut City.
2. Ghaziabad-Moradabad patch doubling.
3. Tundla-Yamuna Bridge.
4. Kanpur-Panki 3rd line.
5. Gonda-Jarwal Road.

Regulation of Schools outside India

3249. **SHRI K. RAHMAN KHAN:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how many schools have been given permission by the Central Board of Secondary Education, to operate schools outside India, Country-wise;

(b) what are the conditions an applicant has to satisfy to obtain permission to set up a school outside India;

(c) whether Government are aware that the CBSE Schools have become money making institutions of a few individuals and poor NRIs have to spend all their earnings on paying huge school fees, for their children, and

(d) whether Government are considering regulating the fees of these Schools?